

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

3. Appl No 1821/86 (T)
Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
	<p>and that application may be restored</p> <p>Post JAI for order's before bench.</p> <p>For order Registrar.</p> <p>3/1/87</p> <p>1-1-87</p> <p>Post before bench (cross-hearing) on 19-1-87 for hearing JAI</p> <p>No. 1/1/87</p> <p>Applicant's counsel served A/c filed</p>	<p>CHKRJ/LHARM 20/1/1987</p> <p>Shri Kulkarni appears on behalf of Shri K S Savanur, counsel for the applicant. The order application has been filed under Section 22(3)(g) of the Administrative Tribunals Act of 1985. The order against which this application has been filed was passed by a Bench consisting of Shri Ch. Ramakrishna Rao and Hon'ble Shri P. Srinivasan, Member(A). In view of this, the application may be listed before the same Bench on 6/2/87.</p> <p>MEMBER(J) MEMBER(A)</p> <p>SR</p> <p>(KSP)VC/(LHAR)M</p> <p>MARCH 6, 1987.</p> <p>Post this case for hearing on I.A.No.1 on 20-3-1987.</p> <p>VICE-CHAIRMAN MEMBER(A)</p>

Date

Office Notes

Orders of Tribunal

6.2.1987

CHRRJ/PSM

Shri P.N. Kulkarni for Shri K.S. Savanur
for the applicant. Shri M.S. Padmarajaiah
for Respondents. For want of time adjourned
to 9.2.1987.

bsv

Chd Rm

P. S. 2/87

MEMBER (J)
6.2.1987

MEMBER (A)
6.2.1987

Shri P.N. Kulkarni for the
applicant. Shri M.S. Padma
rajaiah for the Respondents.
At the request of both
Counsel adjourned to
6/3/87 Chd Rm P. S. 2/87

6.3.87

K.S.S. for A
MSP for R

Adj to 20/3/87
for want of time

Bov

A✓

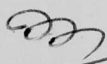
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CH

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

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Order Sheet (contd)

A. No 1821/86 (7)

Date	Office Notes	Orders of Tribunal
	<p style="text-align: center;"><u>20/3/87</u></p> <p>Sri. P.M. Kulkarni for Sri. K.S. Savarnur Advocate for applicant.</p> <p>Sri. A.N. Venugopal for Sri. M.S. Padmarajiah Counsel for respondents.</p> <p>At the request of Sri. An. Venugopal, application is adjourned to 7/4/87.</p> <p style="text-align: center;">B.O.  CO CH₂</p> <p style="text-align: center;"><u>7/4/87</u></p> <p>The Hon'ble Sri. Ch. Ramanakrishna Rao, M.J.</p> <p>The Hon'ble Sri. P. Srinivasan, M.A.</p> <p>Sri. P.M. Kulkarni, Adv. for applicant present.</p>	

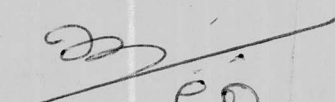
Date	Office Notes	Orders of Tribunal
	<p>Sh. M. S. padmarajane Senior District Court. Standing Counsel for R. Arguments Concluded. JA. Allowed. and Set aside the order dtol. 21.11.86.</p> <p>This application is fixed for hearing on 24.4.87.</p> <p>B.O. 20 CO CH₂</p> <p>ordered 7-4-87 communicated to the parties on 10-4-87</p> <p>10/4</p> <p>10/4</p>	

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

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Order Sheet (contd)

A. No 1821/86 (D)

Date	Office Notes	Orders of Tribunal
	<p style="text-align: center;"><u>27/4/87</u></p> <p>The Hon'ble Shri. Ch. Rammakrishna Rao, M (D).</p> <p>The Hon'ble Shri. P. Srinivasan, M (A).</p> <p>Sh. Kulkarni, Adv. for Sri. K.S. Savanur present.</p> <p>Sh. M.S. padmarajiah Counsel for Respondent.</p> <p>Arguments Concluded.</p> <p>Application is disposed.</p> <p style="text-align: center;">BO.</p> <p style="text-align: center;"> CO CH₂</p>	

14-5-87 Order dt. 27-4-87 issued
to all the Parties Concerned
VO/c added to the file.
TRB.